

**0CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/2422/2020

This the 16th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Ashish Bhardwaj, Age 34 years, S/o Sh. Madam Lal, R/o H. No. 32, Shivam Vihar, Agricultural Complex, Road, Talab Tillo, Jammu.

.....Applicant

(Advocate:- Mr. Sudershan Sharma-**Not Present**)

Versus

1. Vice Chancellor, University of Kashmir, Hazratbal, Srinagar.
2. Registrar, University of Kashmir, Hazratbal, Srinagar.
3. Principal Secretary to the Hon'ble Governor (Chancellor University of Kashmir & Chairman, Kashmir University Council/Government Secretariat, Srinagar).
4. Secretary, University Grants Commission, Bahadur Shah Zafar Marg, New Delhi.

.....Respondents

(Advocate: Mr. Amit Gupta, ld. Additional Advocate General)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Jammu. It is submitted by Mr. Amit Gupta, learned A.A.G. for respondents that the case pertains to University of Kashmir. As such, this Tribunal has no jurisdiction to hear the case.

2. Contention of the learned A.A.G. has force and it is to be accepted. University of Kashmir has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government.

3. The Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the University of Kashmir under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the University of Kashmir.



4. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A. G. Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.

5. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Jammu, to place before the Hon'ble Bench for further orders.

6. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 19.04.2021.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**